

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)...../2015  
(CRLMP Nos.9929-9930/2015

(Arising out of impugned final judgment and order dated 19/11/2013  
in CCN No. 7747/2009 with DR No. 17/2009 passed by the High Court  
Of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

BANTI AND ORS. Respondent(s)  
CRLMP. 9929-9930/2015(with c/delay in filing SLP and office  
report)

Date : 01/10/2015 These applications were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. R.K. Dash, Sr. Adv.  
Mr. Sudeep Kumar, Adv.  
Mr. Abhish Kumar, Adv.

For Respondent(s)

Mr. Nagendra Singh, Adv.  
Mr. Shrinath Agarwal, Adv.  
Mr. Kulbir Singh Malik, Adv.  
Mr. Vishwa Pal Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.  
Leave granted.

(Anita Malhotra)  
Signature Not Verified

(Rajinder Kaur)

Court Master  
Digitally signed by  
Sarita Purohit  
Date: 2015.10.03

Court Master

13:29:03 IST  
Reason: